

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NEW HAVEN ENGINEERING CO PRIVATE LIMITED OPERATING IN
MANUFACTURING AND TRADING OF AUTOMOBILE SPARE PARTS AND
OTHERS AT MUMBAI

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	New Haven Engineering Co Private Limited PAN No.: AAACN1201D CIN: U28920MH1960PTC011874
2.	Address of the registered office	Simran Centre, 30 H Parsipanchayat Rd, Andheri (E), Mumbai, Maharashtra, India, 400069
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Immovable property located at Simran Centre, 30 H Parsipanchayat Rd, Andheri (E), Mumbai, Maharashtra, India, 400069
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought through email. Email id: cirp.newhaven@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought through email. Email id: cirp.newhaven@gmail.com
10.	Last date for receipt of expression of interest	Monday 01 st September 2025
11.	Date of issue of provisional list of prospective resolution applicants	Thursday 11 th September 2025
12.	Last date for submission of objections to provisional list	Tuesday 16 th September 2025
13.	Date of issue of final list of prospective resolution applicants	Friday 26 th September 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Wednesday 01 st October 2025
15.	Last date for submission of resolution plans	Friday 31 st October 2025
16.	Process email id to submit Expression of Interest	cirp.newhaven@gmail.com

Sd/-

Mayur RajendraKumar Popat
Resolution Professional

Date: 17.08.2025
Place: Vadodara

Reg. No. IBBI/IPA-001/IP-P-01918/2020-2021/13046
802, Sainath Heights, Besides Isckon Temple
Near Harinagar Crossing, Vadodara, Gujarat-390020
For New Haven Engineering Co Private Limited
AFA Valid up to – 31st December 2026



INDIAN OVERSEAS BANK

Vile Parle Branch
Shyam Kamal "C", Agarwal Market, Vile Parle (East), Mumbai – 400 057,
Br. Code: 0913, IFSC: IOBA0000913, E-mail: lob0913@iob.in Tel: 8925950913
E Auction on 01.09.2025

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

SALE OF IMMOVABLE PROPERTIES MORTGAGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002.

Whereas, the Authorised Officer of Indian Overseas Bank has taken constructive possession of the following property/ies under section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. (hereinafter referred as "Act") pursuant to the notices issued under Sec 13(2) of the Act under in the following loan accounts for the dues as mentioned in the notices (under section 13(2)) to the respective borrowers with the right to sell the same on **"AS IS WHERE IS BASIS, "AS IS WHAT IS BASIS" AND "WHATEVER THERE IS BASIS"** for realization of Bank's Dues plus interest as detailed hereunder and whereas, consequent upon failure of the borrowers concerned to repay the dues, the undersigned, in exercise of powers conferred under section 13(4) of the Act, hereby propose to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at website.

Branch	Name of account	Details of the Property	Possession	Book O/s* (In Lakhs)	Reserve price EMD Bid Increase Amount (in lakhs)
Vile Parle Branch (0913)	Mr. Digvijay Raghunath Kokare & Mrs. Laxmi R. Kokare	All that part and parcel of the property consisting residential flat no 4 Ground Floor,B Wing, Shameer Apartment, Sai CHSL, Village Virar (East), Tal-Vasai, Dist-Thane, 401305 area admeasuring 495 Sq Ft in the name of Mr. Digvijay Raghunath Kokare & Mrs. Laxmi R. Kokare	Physical	22.03 as on 16.08.2025	20.19 2.01 0.50

* with further interest at contractual rates and rests along with costs, charges etc. till date of repayment, after reckoning repayments, if any

The publication is also a 15 days' notice to the borrower/mortgagor & Guarantor of the above loans under Rule 9(1) of Security Interest (enforcement) rules 2002, under SARFAESI Act 2002 about holding of the e-auction sale by inviting tenders from the PUBLIC in General for sale of secured assets.

Date & Time of e-auction: 01.09.2025 at 11.00 AM to 03.00 PM with auto extension of 10 minutes

For Details of E-auction Notice Please refer our website www.iob.in and the service provider website's <https://baanknet.com/eauction-psb/bidder-registration>. Earnest Money Deposit (EMD) shall be paid online through NEFT/RTGS mode.

The EMD amount can be deposited up to **01.09.2025 up to 03:00 PM**

Contact Person:

Branch	Name	Contact no.	Email ID
Vile Parle Branch	Mr. Pallav Priyadarshi	8925950913	lob0913@iob.in

Place - Mumbai
Date – 16.08.2025



AXIS BANK LTD.

Branch Address : Axis Bank Ltd., 1st Floor, Mazda Towers, Tryambak Naka, Opp. Zila Parishad, GPO Road, Nashik- 422001.

POSSESSION NOTICE RULE 8(1)

Whereas the Authorized Officer of **Axis Bank Ltd. (previously known as UTI Bank Ltd.)** under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (said Act) & in exercise of powers conferred under Section13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued Demand Notices as mentioned in column 3 below, under Section 13 (2) of the said Act, calling upon the concerned borrower / Guarantor / mortgagor, as per details given below, to repay the amounts mentioned in the respective Notices within 60 days from the date of the respective notice. The Concerned Borrower / Guarantor / mortgagor having failed to repay the respective due amounts, notices are hereby given to the Concerned Borrower / Guarantor / mortgagor in particular and the public in general that the undersigned has taken **Symbolic Possessions** of the properties described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act on the date mentioned below. The Concerned Borrower / Guarantor / mortgagor in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of **Axis Bank Ltd** for amounts mentioned below. The borrower's attention is invited to provisions of sub – section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Sr. No.	Name & Address of Borrower / Guarantor / Property Holder, as the case may be	Outstanding (Rs.) & as on Date	Date of Demand Notice Date & Type of Possession
1.	1) Mr. Dhananjay Balasaheb Wagchhaure, R/o, At/Po.Patoda, Tal.Yeola, Dist.Nashik -423401, Also at : Wahegaon Road, Behind Nutan Vidyalaya, Pimpalgaon Najik, Lasalgaon, Tal.Niphad, Dist.Nashik-422306, 2) Mr. Swaraj Balasaheb Wagchhaure, R/o,Near Rameshwar Temple, At/Po.Patoda, Tal.Yeola, Dist.Nashik-423401, Also at : Flat No.209 & 210, Shubhashri Apartment, G.No.316/1/C + 316/2, Plot No.2, Takli Vinchur, Lasalgaon, Tal.Niphad, Dist.Nashik-422306, Also at : Shop No. 8, Shubhashri Apartment, G.No.316/1/C + 316/2, Plot No.2, Takli Vinchur, Lasalgaon, Tal. Niphad, Dist.Nashik-422306 3) Mr. Balasaheb Raghunath Wagchhaure, R/o, S/o. Raghunath Wagchhaure, At/Po.Patoda, Tal.Yeola, Dist.Nashik-423401.	Rs. 33,54,397.70/- (Rupees Thirty Three Lakh Fifty Four Thousand Three Hundred Ninety Seven And Seventy Paise Only) being the amount due as on 19/04/2025 in respect of Production Credit-Working Capital Facility & 01/05/2025 in respect of Overdraft Facility (this amount includes interest applied till 01/11/2024 only) together with further interest thereon at the contractual rate of interest from 02/11/2024 till the date of payment.	19/05/2025 12/08/2025 (Symbolic Possession)
	Description of Immovable Properties : 1) All that piece and parcel of Residential Property bearing Flat No.209, Shubhashri Apartment, Adm. Area 58.99 Sq. Mtr., Gat No.316/1/C + 316/2/2, Situated at Takli Vinchur, Lasalgaon, Tal.Niphad, Dist.Nashik-422306, which is owned by Mr. Swaraj Balasaheb Wagchhaure and bounded as per record of rights. 2) All that piece and parcel of Residential Property bearing Flat No.210, Shubhashri Apartment, Adm. Area 58.99 Sq. Mtr., Gat No. 316/1/C + 316/2/2, Situated at Takli Vinchur, Lasalgaon, Tal.Niphad, Dist.Nashik-422306, which is owned by Mr. Swaraj Balasaheb Wagchhaure and bounded as per record of rights. 3) All that piece and parcel of Property bearing Shop No.08, Shubhashri Apartment, Adm. Area 75.62 Sq. Mtr., Gat No. 316/1/C + 316/2/2, Situated at- Takli Vinchur, Lasalgaon, Tal.Niphad, Dist.Nashik-422306, which is owned by Mr. Swaraj Balasaheb Wagchhaure and bounded as per record of rights.		
2.	1) Mr. Vijay Ashok Karande, 2) Mrs. Kavita Vijay Karande 3) Mr. Ashok Vasant Karande, All R/o. Flat No. 301, Nimbus Pearl Apartment, Ashoka Marg Road, Dwarka, Nashik-422101, Also at : Plot No.13, S.No .10/4, Nandgaon Road, Near Acharya Kirana Store, Kirti Nagar, Manmad , Tal.Nandgaon, Dist.Nashik-423101.	Rs. 17,69,968.66/- (Rupees Seventeen Lakh Sixty Nine Thousand Nine Hundred Sixty Eight And Sixty Six Paise Only) being the amount due as on 02/05/2025 (this amount includes interest applied till 01/11/2024 only) together with further interest thereon at the contractual rate of interest from 02/11/2024 till the date of payment.	19/05/2025 12/08/2025 (Symbolic Possession)
	Details of Mortgaged Property : All that piece and parcel of Residential Property bearing S.No.10/4, Plot No.13 (Adm. Area 176.49 Sq. Mtr. + Construction), Situated at- Nandgaon Road, Kirti Nagar, Manmad, Tal.Nandgaon, Dist.Nashik-423101 , together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to the earth, both present and future, which is owned by Mr. Vijay Ashok Karande and bounded as under Boundaries : East : Colony Road, West : Plot No.12, North : Colony Road, South : Property of Sikandar Nagar.		
3.	1) Mr. Kishor Madhukar Shirole, 2) Mrs. Vaishali Kishor Shirole, Both R/o. S/o. Madhukar Shirole, Plot No.36,S.No. 12/3 to 7, Near Sapthshrungi Devi Mandir, Shrikrishna Colony, Soyagaon, Tal.Malegaon, Dist.Nashik-423203, Also at : Flat/ Unit No.8, B Wing, Sai Dham Apartment, S.No.12/7B/2, Soyagaon, Satana Naka, Tal.Malegaon, Dist.Nashik-423203.	Rs. 27,50,474.53/- (Rupees Twenty Seven Lakh Fifty Thousand Four Hundred Seventy Four And Fifty Three Paise Only) being the amount due as on 18/12/2024 in respect of Production Credit-Working Capital Facility & 01/05/2025 in respect of Overdraft Facility (this amount includes interest applied till 01/11/2024 only) together with further interest thereon at the contractual rate of interest from 02/11/2024 till the date of payment.	28/05/2025 12/08/2025 (Symbolic Possession)
	Details of Mortgaged Property : All that piece and parcel of Property bearing Residential Unit No.8, (Adm. Area 82.96 Sq. Mtr.), Stilt First Floor, Wing-B, Sai Dham Apartment, S.No.12/7B/2, Soyagaon, Satana Naka, Malegaon, Tal.Malegaon, Dist.Nashik-423203 , which is owned by Mr. Kishor Madhukar Shirole, and bounded as under Boundaries : East : Marginal Distant, West : Staircase & Passage, North : Unit No.7, South : Unit No.1.		
4.	1) Mr. Chintaman Yadavrao Gaikwad, 2) Mr. Yadav Kisan Gaikwad, Both R/o. At/Post-Dhulgaon, Tal.Yeola, Dist.Nashik-423401, and Also at No.1 : Shop No.03, Sai Ganesh Shopping Complex, S.No.119/2 C/1, Yeola, Tal.Yeola, Dist.Nashik-423401.	Rs.8,83,737.70/- (Rupees Eight Lakh Eighty Three Thousand Seven Hundred Thirty Seven And Seventy Paise Only) being the amount due as on 14/05/2025 (this amount includes interest applied till 05/05/2025 only) together with further interest thereon at the contractual rate of interest from 06/05/2025 till the date of payment.	05/06/2025 12/08/2025 (Symbolic Possession)
	Details of Mortgaged Property : All that piece and parcel of Commercial Property bearing Shop No.3, Sai Ganesh Shopping Complex, (Adm. Area 17.884 Sq. Mtr.), S.No.119/2C/1, Yeola, Tal.Yeola, Dist.Nashik-423401 , together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future, which Situated at- Yeola, Tal.Yeola, Dist.Nashik- 423401, is owned by Mr. Chintaman Yadavrao Gaikwad and bounded as per Record.		
5.	1) Mrs. Priyanka Saurabh Patil 2) Mr. Saurabh Balasaheb Patil & 3) Mr. Balasaheb Vishwasrao Patil Patil, All R/o. G.No.12/1/1/2, Milkat No.954, Patil Mala,Pune Road, Sanganner Kh, Tal.Sanganner, Dist. Ahmednagar 422605, Also at No.2 : S.No.22/1212, Opp.MMIT Collage Wadgaon, Lohagaon, Tal.Pune, Dist.Pune-411047, 4) Mr. Tushar Dattatraya Bochara, R/o. Deogaon-Kanlad Rasta, Bhavani Nagar, At/Po. Deogaon, Tal.Niphad, Dist.Nashik-422305.	Rs. 43,93,533/- (Rupees Forty Three Lakh Ninety Three Thousand Five Hundred Thirty Three Only) being the amount due as on 05/04/2025 in respect of Production Credit-Working Capital Facility & 03/05/2025 in respect of Overdraft Facility (this amount includes interest applied till 05/04/2025 in respect of Production Credit-Working Capital Facility & 01/11/2024 in respect of Overdraft Facility only) together with further interest thereon at the contractual rate of interest from the last interest application date till the date of payment.	19/05/2025 13/08/2025 (Symbolic Possession)
	Details of Mortgaged Property : All that piece and parcel of Land Property bearing Gat No.12/1/1/1/2, Milkat No.954, Adm. Area 250.00 Sq. Mtr. + Construction Thereon, Situated at- Pune Road, Sanganner (Kh.), Tal.Sanganner, Dist.Ahmednagar-422605 , which is owned by Mr. Saurabh Balasaheb Patil and bounded as under Boundaries : East : S.No.12/1/1 Part, Prashant Laxman Mane, West : S.No.12/1/1 Rahul Dnyaneshwar Gurukule, South : Road, North : Ashok Eknath Misal.		
6.	1) Mr. Sangram Sopan Khatol 2) Mrs. Suvidha Sangram Khatol, Both R/o. Malmatta No.796, Gat No.98/9, Mankeshwar Mala, Godsewadi Road, At. Dhandarphal Khurd, Tal.Sanganner, Dist.Ahmednagar 422603.	Rs. 34,90,430.75/- (Rupees Thirty Four Lakh Ninety Thousand Four Hundred Thirty Seven And Fifty Five Paise Only) being the amount due as on 30/12/2024 in respect of Production Credit Working Capital Facility & 01/05/2025 in respect of Overdraft Facility (this amount dose not includes any interest) together with interest thereon at the contractual rate of interest till the date of payment.	20/05/2025 13/08/2025 (Symbolic Possession)
	Details of Mortgaged Property : All that piece and parcel of Property bearing Gat No.98/9, Malmatta No.796, (Adm. Area 1000.00 Sq. Mtr.+ construction thereon), At,Mankeshwar Temple, Godsewadi Road, At.Dhandarphal Khurd, Tal.Sanganner, Dist.Ahmednagar- 422603 , owned by Mr. Sangram Sopan Khatol and bounded as per record of rights.		

Date : 12/08/2025 and 13/08/2025
Place : Lasalgaon, Malegaon Manmad, Yeola, Dhandarphal Khurd, Sanganner Kh.

Sd/- Authorized Signatory,
Axis Bank Ltd.,



E-Tender Notice

Chandrapur Super Thermal Power Station MAHAGENCO, invites bid offers from reputed and experienced Companies to Participate in the Competitive bidding Process to following O&M Tenders.

S. N.	Tender NO (Rfx No) / Description / Estimated Cost in Rs.
1	CHP-A / Rfx No. 3000060951 / Work of reject coal management in coal reject yard at CSTPS, Chandrapur / Rs.8817207.60/-
2	EM-I / Rfx No. 3000061017 (Refloated) / Work of cleaning, repairing and testing of Water coolers of HT Motors installed at 210MW, CSTPS, Chandrapur on as and when required basis /Rs.339542.24/-
3	MPD-CS / Rfx No. 3000061077 / Supply of various V Belts at CSTPS, Chandrapur / Rs.254619.20/-
4	TM-II / Rfx No. 3000061068 (Refloated) / Work of carrying out miscellaneous inspections & maintenance works of Turbine indoor auxiliaries at Unit-5, 6 & 7 on as & when required basis /Rs.2502224.70/-
5	BM-II / Rfx No. 3000061057 / Supply & Installation of AIRSEAL in Wind Box & APH Guide Bearing Area of Boiler U#5 during Annual Overhaul at CSTPS, Chandrapur / Rs.1321600/-
6	BM-II / Rfx No. 3000061051 / Supply of various seals of Air Pre-heaters in Boiler Unit-7 during AOH / Short Shut Down, at CSTPS, Chandrapur /Rs.922176/-
7	BM-II / Rfx No. 3000061038 (Refloated) / Supply and erection of Hastalloy seals for Cold air Dampers for XRP-1043 Coal Mill for Unit-5 AOH (Supply Cum Works) at CSTPS, Chandrapur /Rs.3171200/-
8	TIC-I / Rfx No. 3000061059 (Refloated) / Procurement of Limit Switch Assembly for Motorised Valves in forthcoming Overhaul of Unit#4 CSTPS, Chandrapur /Rs.550077/-

Above floated tender published in MAHAGENCO online Portal. For the detailed Tender document, interested bidders should visit SRM Website <https://eprocurement.mahagenco.in> for (Sr. No. 01 to 08) For any query Contact No. 8554991818.

Sd/-
CHIEF ENGINEER (O&M)
CSTPS, CHANDRAPUR



ICICI Bank

Regd. Office: ICICI Bank Limited, Landmark, Race Course Circle, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: ICICI Office No. 201-B, 2nd Floor, WIFI IT Park, Road No.1, Plot No. B/3, Wagle Industrial Estate, Thane (West), Thane- 400604
Notice for Disclosure of Legal Heirs of Deceased Borrower
PUBLIC NOTICE

Notice is hereby given that Home Loan LBTKNE00005729742 (Credit facility) was granted to Hansoben Pravinkumar Panchal along with the deceased Harshad Pravinkumar Panchal by ICICI Bank Ltd. (The Bank). The said credit facility is secured by Hansoben Pravinkumar Panchal by creation of the security interest by way of mortgage, with respect to the property situated at 603, Flat No E 603 Excellencia Casa Bella Palava Dombivli East Thane- 421204.

We would like to inform you that the demise of Harshad Pravinkumar Panchal has come to our knowledge during field visits conducted by the Bank officials and by telephonic communications on the registered contact numbers. In this regard, letter dated August 12, 2025 was previously sent to the registered addresses of the Borrowers and the deceased Harshad Pravinkumar Panchal, for providing information about the Legal Heirs of the deceased Borrower.

Therefore, this Notice is hereby given for sharing details of the Legal Heirs of the deceased Harshad Pravinkumar Panchal with supporting documents for updating the Bank's records, within <15> days of publication of this Notice.

You may submit the above-mentioned details to Mr./Ms. Satish Mourya by visiting Office No. 201-B, 2nd Floor, WIFI IT Park, Road No.1, Plot No. B/3, Wagle Industrial Estate, Thane (West), Thane- 400604.

Date : August 16, 2025
Place : Mumbai

Authorised Officer
For ICICI Bank Ltd



ICICI Bank

Regd. Office: ICICI Bank Limited, Landmark, Race Course Circle, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: ICICI Office No. 201-B, 2nd Floor, WIFI IT Park, Road No.1, Plot No. B/3, Wagle Industrial Estate, Thane (West), Thane- 400604
Notice for Disclosure of Legal Heirs of Deceased Borrower
PUBLIC NOTICE

Notice is hereby given that Home Loan LBKLY00004907717 (Credit facility) was granted to Deepa Rajesh Lalwani along with the deceased Rajesh Sachanand Lalwani by ICICI Bank Ltd. (The Bank). The said credit facility is secured by Deepa Rajesh Lalwani by creation of the security interest by way of mortgage, with respect to the property situated at 502, 5th Floor Mangeshi Paradise 5th Floor Off Mohane Road Village Shahad, Shahad West, Kalyanthane- 421101.

We would like to inform you that the demise of Rajesh Sachanand Lalwani has come to our knowledge during field visits conducted by the Bank officials and by telephonic communications on the registered contact numbers. In this regard, letter dated August 12, 2025 was previously sent to the registered addresses of the Borrowers and the deceased Rajesh Sachanand Lalwani, for providing information about the Legal Heirs of the deceased Borrower.

Therefore, this Notice is hereby given for sharing details of the Legal Heirs of the deceased Rajesh Sachanand Lalwani with supporting documents for updating the Bank's records, within <15> days of publication of this Notice.

You may submit the above-mentioned details to Mr./Ms. Satish Mourya by visiting Office No. 201-B, 2nd Floor, WIFI IT Park, Road No.1, Plot No. B/3, Wagle Industrial Estate, Thane (West), Thane- 400604.

Date : August 16, 2025
Place : Mumbai

Authorised Officer
For ICICI Bank Ltd



केनरा बैंक Canara Bank

भारत सरकार का उद्यम A Govt. of India Undertaking



ARM BRANCH MUMBAI

Canara Bank Building, 4th Floor, Adi Marzban Path, Ballard Estate, Mumbai – 400 001
Email: cb2360@canarabank.com TEL. - 8655948019 WEB: www.canarabank.com

SALE NOTICE

E-Auction Sale Notice For Sale Of Immovable Properties The Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 Read With Rules 8(6) & 9 of The Security Interest (Enforcement) Rules 2002.

NOTICE is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below Described immovable properties mortgaged / charged to the Secured Creditor, the **Possession** of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on below **Mentioned** in Table for recovery of dues as described here below. The Earnest Money Deposit shall be deposited on or before below Mentioned in Table, by way of deposited in E-Wallet of M/s. PSB Alliance Private Limited (**Baanknet**) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan. Details of EMD and other documents to be submitted to service provider on or before below Mentioned in Table. Date of inspection of properties is below Mentioned in Table with prior appointment with Authorized Officer.

Sr. No.	Name of Borrower(s) / Guarantor(s) / Mortgagor(s)	Outstanding	Details of Security/ies (Status of Possession)	Reserve Price (R.P.) Earnest Money Deposit (EMD)
			Unit No. 2068, admeasuring gross usable carpet area 1590.73 sq.ft. 2nd Floor U Wing Building Name Akshar Business Park in Phase – II, Plot No. 03, Sector No. 25, Vashi Navi Mumbai, Taluka & Dist- Thane - 400703. Bounded by : North: W WING, South : T WING, East : CWC Godown No. 13, West : Turbhey railway yard (Physical Possession)	Rs. 1,85,57,000/- Rs. 18,55,700/-
1	M/s. Aliseas Movers Pvt. Ltd.	Rs. 10,08,22,507.37 (as on 09.08.2025 plus further interest and charges from 10.08.2025)	Unit No. 3074, admeasuring gross usable carpet area 1246.50 sq.ft. 3rd Floor V Wing Building Name Akshar Business Park in Phase – II, Plot No. 03, Sector No. 25, Vashi Navi Mumbai, Taluka & Dist- Thane - 400703. Bounded by : North: W WING, South : T WING, East : CWC Godown No. 13, West: Turbhey railway yard. (Physical Possession)	Rs. 1,45,49,000/- Rs. 14,54,900/-
			Unit No. 3068, admeasuring gross usable carpet area 1590.73 sq.ft. 3rd Floor U Wing Building Name Akshar Business Park in Phase – II, Plot No. 03, Sector no 25, Vashi Navi Mumbai, Taluka & Dist- Thane - 400703. Bounded by : North: W WING, South : T WING, East : CWC Godown No. 13, West: Turbhey railway yard (Physical Possession)	Rs. 1,85,57,000/- Rs. 18,55,700/-
2	M/s. Sai Constructions	Rs. 1,18,03,037/- (as on 03.06.2025 plus further interest and charges from 04.06.2025)	EMT of Gala No. 003 at Ground Floor Shed No. A, Building Name Shakti Industrial Estate, Premises Co Op. Soc Ltd. Guts No. 81749,50,51 Plot No. 21,22,23,24 Carpet Area is 843.75 sq. ft. Mahim village, Palghar. Boundaries of the property: North- Internal Road & Open Plot, South- Open Plot, East- APS Industries, West- Shakti Ind Estate & Open Plot (Physical Possession)	Rs. 14,51,000/- Rs. 1,45,100/-
			EMT of Gala No. 004 at Ground FLOOR Shed No. A, Building Name Shakti Industrial Estate, Premises Co Op. Soc Ltd. Guts No. 81749,50,51 Plot No. 21,22,23,24 Carpet Area is 843.75 sq. ft. Mahim village, Palghar. Boundaries of the property: North- Internal road & Open Plot, South- Open Plot, East- APS Industries, West- Shakti Ind Estate & Open plot (Physical Possession)	Rs. 14,51,000/- Rs. 1,45,100/-

E-auction Date is 04.09.2025 & Last date of submission of Bid / EMD / Request letter for participation is 03.09.2025 before 5.00 p. m. Date of inspection of properties with prior appointment.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Sudrashan Joshi, Chief Manager, Canara Bank, ARM Branch, Mumbai (Mob. No. 8655948054) Mr. Kundan Kumar, Manager (Mob. No. 8825313343) E-mail id : cb2360@canarabank.com during office hours on any working day or the service provider M/s. PSB Alliance (BAANKNET), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400037. Contact Person Mr. Dharmesh Asher Mob.9892219848, (avp.projectmanager2@psballiance.com), Help desk No. 8291220220, (support. BAANKNET@psballiance.com), Website - <https://baanknet.in>

Date : 16.08.2025
Place : Mumbai

Sd/-
Authorised Officer, ARM - Branch
Canara Bank



The Mogaveera Co-operative Bank Ltd.

ESTD 1946

Regd. & Administrative Office:
5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai – 400 058.
Contact for Details: 9833220680 / 9819132445/9821872846/8451980198/9702362456 Email - recovery@mogaveerabank.com

PUBLIC NOTICE FOR SALE

In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/ mortgagor(s) mentioned herein-under, the public and all concerned including the concerned borrower(s)/ mortgagor(s), their legal heirs/ representatives, as the case may be are hereby informed that the Sealed Offers/ Tenders along with the Demand-Draft or Pay-Order towards Earnest Money Deposit are invited by the Bank for sale of the following Immovable Property on "as is where is basis" and on "as is what is basis", in terms of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules, 2002

Description of Immovable Asset/s/ Properties	Reserve Price (In Rs.)	Earnest Money Deposit(In Rs.)	Inspection of the Property	Date and time of opening the tenders:	Name of the Borrower/ Mortgagor	Outstanding Loan Amount:	Name & Address of the Secured Creditors:	Date, time and place of Submission of Tenders/ Offers:
Flat no.606, 6th Floor, B-Wing, Ekta CHS Ltd., Bldg. no.C-3, Kanyapada, Near Gokuldham Market, Gen. A.K. Vaidya Marg, Goregaon (East), Mumbai – 400 063, admeasuring 280 sq. ft. (Built Up area).	Rs. 29,00,000/-	Rs. 2,00,000/-	03/09/2025 From 11 a.m to 4 p.m.	08/09/2025 at 11 a.m onwards.	Mr. Nitin Karsandas Mandalia & Mrs. Rekha Nitin Mandalia -Borrowers & Mortgagors	Rs.36,52,348.54 (Rupees Thirty Six Lakh Fifty Two Thousand Three Hundred Forty Eight Paise Fifty Four Only) as on 31.05.2022 plus interest from 01.06.2022	The Mogaveera Co-operative Bank Ltd. 5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai – 400 058. Contact nos. - 9833220680/ 9819132445/ 9821872846/ 8451980198/ 9702362456	Sealed Tenders/ Offers along-with the Demand-Draft or Pay-Order towards Earnest Money Deposit shall be submitted to the Authorised Officer on or before 06/09/2025 upto 4 p.m at Administrative Office 5th Floor, Mogaveera Bhavan M.V.M Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai – 400 058.

- The purchaser shall bear all the applicable Stamp Duty/ additional Stamp Duty, Registration Charges, Transfer Charges, fees etc., and also the statutory/ non-statutory dues, Taxes, assessment charges, fees etc., and rates both existing and future relating to the property. The Sale Certificate will be issued in the name of the successful bidder only and its registration with the respective Sub-registrar office shall be the sole responsibility of the Auction buyer.
- The Authorised Officer Reserves the right to accept or reject any bids and/or adjourn/ postpone/ cancel the sale/ modify any terms and conditions of the sale without any prior notice & without assigning any reason.
- Mortgagor/ borrower may bring prospective bidder/offeree and may also remain present while opening the tender on the date mentioned herein-above.
- Intending bidders should inspect the property on specified date for inspection before submitting their bids. Bidders are advised to get themselves satisfied about the title of the properties as well as about any dues in arrears in respect of the said properties before participating in the auction.
- The successful bidders/ offerers should deposit 25% of the bid amount immediately i.e on the same day or not later than next working day and balance 75% within 15 days of acceptance of bid.
- If the successful bidders fail to pay the balance 75% of the bid amount within 15 days from date of acceptance of bid, the deposited amount shall be forfeited.
- Tenders quoted below the "Reserve Price" will not be considered.**

STATUTORY NOTICE UNDER RULE 8(6) of the Security Interest (Enforcement) Rules, 2002 : This publication is an intimation to the Borrowers/Guarantors/ Mortgagors, as contemplated in the Act & Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 about holding of Auction/ Sale by inviting sealed tenders from the public in general for sale of secured assets/ on above mentioned date/s, and they are entitled to redeem the securities, as per provision under section 13(B) by paying the outstanding dues/ costs/ charges and expenses at any time before the sale is conducted, failing which the property will be auctioned/ sold and the balance dues (if any) will be recovered with interest and cost.

NOTE: THE ABOVE SAID MORTGAGED PROPERTY/ES IS/ARE IN THE CUSTODY OF AUTHORISED OFFICER, WHO IS THE ONLY PERSON AUTHORISED TO DEAL FOR AUCTION/SALE OF THE SAME. THE PUBLIC/ INTENDING BIDDERS ARE HEREBY CAUTIONED NOT TO DEAL THROUGH ANY OTHER UNAUTHORISED PERSONS/AGENTS.

Date: 16/08/2025
Place : Mumbai

Authorised Officer

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR NEW HAVEN ENGINEERING CO PRIVATE LIMITED

OPERATING IN MANUFACTURING AND TRADING OF AUTOMOBILE SPARE PARTS AND OTHERS AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations

